

आयकरअपीलीयअधिकरण, इंदौरन्यायपीठ, इंदौर
IN THE INCOME TAX APPELLATE TRIBUNAL, INDORE BENCH, INDORE
 श्रीसी.एम.गर्ग, न्यायिकसदस्यतथाश्रीओ.पी.मीना, लेखासदस्यकेसमक्ष
BEFORE SHRI C.M.GARG, JUDICIAL MEMBER AND SHRI O.P.MEENA, ACCOUNTANT MEMBER

आ.अ.सं./ I.T.A. No. 908/Ind/2016
निर्धारणवर्ष / Assessment Year: 2008-09

Shri Surendra Mehta, E-3/10, Arera Colony, Bhopal	v.	ACIT-3(1)
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent
स्था.ले.सं./ PAN: AFSPM-8170Q		

अपीलार्थीकीओरसे/ Appellant by	Shri Yashwant Sharma, CA
प्रत्यर्थीकीओरसे/ Respondent by	Shri Md. Javed, Sr. (DR)

सुनवाईकीतारीख/ Date of hearing	30.03.2017
उद्घोषणाकीतारीख/ Date of pronouncement	30.03.2017

आदेश / O R D E R

PER O.P.MEENA, ACCOUNTANT MEMBER

This appeal by the assessee is directed against the order of CIT(A)-2, Bhopal in the appeal decided against the order u/s 271AAA for assessment year 2008-09.

1. At the outset of hearing, the Ld. Counsel for the assessee submitted that the Ld. CIT(A) has deleted the penalty levied in this case. However, due to clerical mistake by his office an appeal

against the said order is filed before the Tribunal. Therefore, the Ld. Counsel requested to withdraw the appeal.

2. We have heard the parties and found that the Ld. CIT(A) has deleted the penalty levied u /s 271AAA by the AO. Hence, therefore, no cause of action is arisen from the said impugned appellate order. Accordingly, the appeal is allowed to be withdrawn. Hence, the same is, therefore, treated as dismissed.

3. In the result, the appeal of the assessee is dismissed.

4. The order pronounced in the open court on 30.03.2017.

Sd/-
(सी.एम.गर्ग)
(C.M. GARG)
न्यायिक सदस्य
JUDICIAL MEMBER

Sd/-
(ओ.पी.मीना)
(O.P.MEENA)
लेखा सदस्य
ACCOUNTANT MEMBER

Dated : 30.03.2017.

Sb*